

HIGH COURT OF CHHATTISGARH, BILASPUR

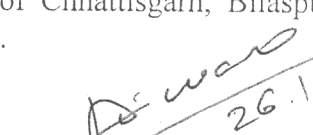
Endorsement

Endt No. 10393 /Rules/2016

Bilaspur, dated 26/12/2016

Copy of amendment in clause (ii) of Sub-rule (1) of Rule 23 of the High Court Chhattisgarh Rules, 2007.

1. Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Chandra Bhushan Bajpai, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Anil Kumar Shukla, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
13. Steno to Registrar (Vigilance/I.&E./Judicial/Computerization) High Court of Chhattisgarh, Bilaspur, for information.
14. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
15. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/Rajnandgaon/Dakshin Bastar at Dantewara//Janjgir-Champa/Dhamtari/ Mahasamund/ Kabirdham (Kawardha)/ Korba/ Uttar Bastar(Kanker)/Korea (Baikunthpur)/ Jashpur/ Jashpurnagar/Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur /Baloda-Bazar for information.
16. The Principal Judge/Judge, Family Court Bilaspur/Korba/Raipur/Durg/Rajnandgaon/ Janjgir/ Champa/Koriya(Manendragarh/Raigarh/Surguja at Ambikapur for information.
17. Member Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.
18. Additional Registrar (Judicial/D.E. & E./Admn./S. & A. Cell/ M./Checker), High Court of Chhattisgarh, Bilaspur for information.
19. Additional Director (C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
20. Officer-on-Special Duty, High Court of Chhattisgarh, Bilaspur for information.
21. Additional Registrar-cum-P.P.S., High Court of Chhattisgarh, Bilaspur for information.
22. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
23. The Deputy Registrar (R.G. /Estt./Writ/Criminal/Civil/Vigilance/Works/D.E.), High Court of Chhattisgarh, Bilaspur for information.
24. The Assistant Registrar (Confidential)/Central Filing Section High Court of Chhattisgarh, Bilaspur for information.
25. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

  
(Deepak Kumar Tiwari)  
Registrar (I&E) and  
Secretary to Rule Committee

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान ( बिना डाक टिकट ) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 442 ]

रायपुर, मंगलवार, दिनांक 29 नवम्बर 2016— अग्रहायण 8, शक 1938

विधि एवं विधायी कार्य विभाग  
मंत्रालय, महानदी भवन, नया रायपुर

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 16th November 2016

Sub:- Regarding publication of amendment in clause (ii) of Sub-rule (1) of Rule 23 of the High Court of Chhattisgarh Rules, 2007.

No. 9120/Rules/2016. — On the subject cited above, it is hereby informed that, the High Court of Chhattisgarh has pleased to amend the clause (ii) of Sub-rule (1) of Rule 23 of the High Court of Chhattisgarh Rules, 2007.

## AMENDMENTS

In place of clause (ii) of Sub-rule (1) of Rule 23 of the High Court of Chhattisgarh Rules, 2007, following be substituted :-

- “(ii) where vires or validity of an Act of Parliament or Act of Legislature of the State or Ordinance promulgated under the Constitution of India or Rules framed in exercise of power under constitution of India or under any Enactment is under challenge.”

Sd/-  
(Arvind Singh Chandel)  
Registrar General.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,  
विजय कुमार होता, अतिरिक्त सचिव.